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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR**

ORIGINAL APPLICATION NO. 145/2010

CORAM:

Date of order: 15.07.2011

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Rukma Nand S/o Shri Jagdish Prashad Pareek By Caste Brahamin, aged about 33 years, resident of Village Bayla, Tehsil Sardar Sahar, District Churu, Rajasthan, Applicant's father was last working as a Postal Dakpal, Branch Bayla, The. Sardar Sahar, District Churu.

...Applicant.

For the applicant : Mr. H.S. Siddhu, Advocate.

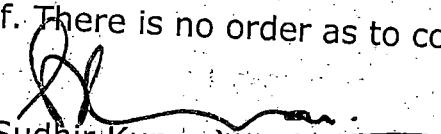
VERSUS

- 1- Union of India through Secretary, Ministry of Communication and Information Technology, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Post Master General Rajasthan, Western Region, Jodhpur.
4. Superintendent of Post, Churu Division, Churu.

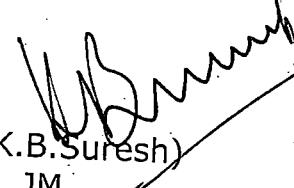
For the respondents Mr. A. Mathur for Mr. Vineet Mathur, AdvocatesRespondents.

ORDER (ORAL)
(Per Dr. K.B. Suresh, Judicial Member)

Heard both counsels: It appears that the applicant is a 32 years old married man and the family of the deceased Government employee is having property of 60 Bighas of land. The applicant would contend that it is to be shared between six people and thereby only $1/6^{\text{th}}$ of the land property will come in his share. He would further say that the land is almost un-irrigated but the level of compassion which can be extended to the applicant seems to be limited. The respondents are directed to consider the case of applicant for appointment on compassionate grounds as we find that only one opportunity had been granted to him. We, therefore, remand the matter back to the respondent-authorities for them to consider the issue for another two opportunities. The O.A. No. 145/2010 is disposed of. There is no order as to costs.


(Sudhir Kumar)

AM


(Dr. K.B. Suresh)

JM